

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH, CHENNAI
ORIGINAL APPLICATION NO. 260 OF 2025 (SZ)**

IN THE MATTER OF:

Mohammed Zabibulla

...Applicant

Versus

The Department of Tourism and Ors

...Respondents

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Place: New Delhi

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REPORT ON BEHALF OF RESPONDENT NO. 1

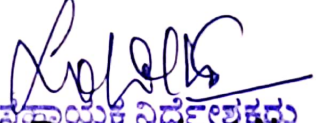
MOST RESPECTFULLY SHOWETH:

1. That the instant Original Application was filed against the Notification dated 16.12.2025 issued by the Department of Tourism, Government Karnataka for heli-tourism activities in Chikmagalur from 20.12.2025 to 06.01.2026.
2. That by way of order dated 19.12.2025, this Hon'ble Tribunal directed as follows:

"12. ...
No activity will be carried on the Mullaiyanagiri aerial view, though we permit on the Chikkamangaluru aerial view."
3. It is submitted that however, no heli-tourism activity whatsoever was carried out in pursuance of the Impugned Notification dated 16.12.2025.


ಸಹಾಯಕ ನಿರ್ದೇಶಕರು
ಪ್ರವಾಸೋದ್ಯಮ ಇಲಾಖೆ
ಚಿಕ್ಕಮಗಳೂರು.

4. It is thus submitted that in light of the same, the instant Original Application may be disposed of as infructuous.


For Respondent No. 1
Department of Tourism
Government Karnataka

Filed By


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State of Karnataka

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